## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

## COURT-III

(IB)-446/ND/2018

In the matter of:

**Takkshill Enterprises** 

....PETITIONER

Vs.

IAP Company (P) Ltd

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 25.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: -

For the Respondent/Corporate Debtor: Ms. Garima Sharma, Advocate

For the Intervener

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## <u>ORDER</u>

Learned Counsel for the Petitioner is present. Ld. Counsel for the petitioner states that in compliance to the earlier directions, the Board Resolution of the Corporate Debtor has been filed vide diary No. 300 dated 19.1.2018.

Taking into consideration the above, heard Counsels for both the parties.

Order is Reserved.

(R. VÄRADHARAJAN) MEMBER (JUDICIAL)

Surjit 25.1.2018